

Shri Shinkre: Too much interference by the bureaucracy.

Shri Hem Barua: As my hon. friend has supplemented it, there is too much interference in their work from above, from the top, from the bureaucratic clique. Have Government taken into account this aspect of their complaint and taken any adequate steps to remove it?

Shri M. C. Chagla: Yes. The steps we have taken are abolition of the hierarchy, autonomy to the laboratories, autonomy to the project groups less interference from the top. Everything is being done to create the right atmosphere.

Shri Hem Barua: He says 'less interference'. That means there is interference. Whether that is too much or not?

Shri M. C. Chagla: Some interference is inevitable.

Shri H. N. Mukerjee: In view of the fact of Government having a various of projects, quite apart from the national laboratories and similar organisations, how is it that admittedly highly qualified foreign trained scientists, a very large number of them, do happen to remain without employment and cannot be absorbed into certain posts?

Shri M. C. Chagla: The reason is that some of them want particular posts. They are suitable only for those particular posts, and those posts may not be available. They are not prepared to go to some other institution. Therefore, it is not always easy to have highly qualified persons and to have suitable posts for them at the same time. Where the two coincide, there is no difficulty.

Shri Hem Barua: That is not always the case. This is over-simplification.

Statues of Gandhiji and Netaji in Delhi

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Shri Hari Vishnu Kamath:
Shri Rameshwar Tantia:
Shri S. M. Banerjee:
Shri Yashpal Singh:
Shri Prakash Vir Shastri:
Shri Jagdev Singh Siddhanti:
Shri Bhagwat Jha Azad:
Shrimati Savitri Nigam:
Shri Heda:
***362. Shri Dr. L. M. Singhvi:**
Shri Bade:
Shri Hukam Chand Kachhavalaya:
Shri Bibhuti Mishra:
Shri K. N. Tiwary:
Shri P. L. Barupal:
Shri Surya Prasad:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 635 on the 23rd December, 1964 and state:

(a) whether final decisions have been taken with regard to installing the statues of Mahatma Gandhi and Netaji Subhas Chandra Bose in the Capital;

(b) if so, when and where (the precise location); and

(c) if not, the reasons therefor?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) to (c). A statement is laid on the Table of the House.

STATEMENT

Government decided as far back as 1956 that no statues should be put up in the capital without their permission. Proposals from private bodies for installation of statues are considered only if the organisation concerned is prepared to meet the entire cost of the statue including the cost of its pedestal and installation. Such proposals are referred to a Committee under the Chairmanship of the Chief Commissioner. Questions were raised about this matter in the last Session of the Parliament. Government have since given further thought to the matter.

2. There is already a statue of Gandhiji in Queens Garden between old Delhi railway station and Chandani Chowk. It would be desirable to have another statue of the Father of the Nation at a prominent place.

3. Government have decided to appoint a Committee to consider this matter in all its aspects. The Committee will include Members of Parliament and may also include other non-officials.

4. Non-official contribution to the cost of such statues is obviously desirable as indicative of the people's appreciation of the services to the country by the national leaders whose statues it is decided to install in the capital. It is hoped that such contributions would be forthcoming in a generous measure. Government on their part would give every kind of assistance. In certain cases, however, for instance, in respect of another statue of Gandhiji at a prominent place, it may not be proper to delay decisions pending collection of an adequate amount.

5. It is necessary that no statue which is not of the highest artistic quality should be installed.

6. The Committee which Government have decided to appoint will consider all these aspects including the location of sites and advise Government. The composition of the Committee and ancillary matters will be announced soon.

Shri Hari Vishnu Kamath: While the House welcomes that part of the statement wherein it is stated that Government, uninhibited by other considerations, will not delay the erection of Mahatma Gandhi's second statue somewhere in the capital, the statement also says in another part that:

"Government have decided to appoint a Committee to consider this matter in all its aspects. The Committee will include Members of Parliament and may also include other non-officials".

Is the Minister in a position to firmly and categorically state that this com-

mittee will not be packed to suffocation with members of the Congress party alone and that the committee. . .

Some hon. Members: No, no.

Shri Hari Vishnu Kamath: . . . will be representative of all parties and groups in Parliament?

The Minister of Home Affairs (Shri Nanda): It has never happened that any committee has been packed.

Shri Ranga: Question. It has happened.

Shri Nanda: I can assure the hon. Member that it is desired that there should be full co-operation and participation of all sections of the House, and we are also trying to associate members from outside.

Shri Hari Vishnu Kamath: Is it a fact that in several instances in the case of government buildings, offices and premises, the Government has, in the past, refused permission to install or exhibit portraits, pictures and photographs of Netaji Subhash Chandra Bose? Is that the reason why, though the question refers specifically to Netaji Subhas Chandra Bose along with Mahatma Gandhi, there is no mention at all of his name in the statement—the statement completely blacks out his name. Is that the reason why the Government is allergic to the erection of a statue of Netaji Subhash Chandra Bose in the capital?

Shri Nanda: No. It was just an illustration. . . .

Shri Hari Vishnu Kamath: I had tabled the question specifically mentioning the names of Mahatma Gandhi and Netaji Subhas Chandra Bose.

Shri Nanda: It is for instance. I hope Members will see that when we mention the name of Gandhiji there is something special about it. I may assure the hon. Member that the other name he has in mind is very much before us, and, therefore. . .

Shri Ranga: What is the other name? Is it so unspeakable that the hon. Minister is not prepared to mouth it? What is the big idea?

Shri Shinkre: Very well put.

Shri Nanda: There is the name of Rajendra Prasad.

Shri Ranga: Netaji. Kindly say that.

Shri Nanda: While I did not give any other name....

Shri S. M. Banerjee: I rise on a point of order.

Shri Nanda: The name of Netaji Subhas Chandra Bose is very much before us, and it will be before the committee.

Shri Hari Vishnu Kamath: My question has not been answered. The first part of my question was whether Government has in the past refused to instal or exhibit portraits, pictures and photographs of Netaji Subhash Chandra Bose in Government buildings, premises and offices.

Shri Nanda: I have no such information.

Shri Hari Vishnu Kamath: Let him collect it and give it to the House. He does not answer questions properly.

Shri S. M. Banerjee: On a point of order.

Mr. Speaker: He has asked me to give him time and he wants to raise a point of order. He has to quote the rule or the statute.

Shri S. M. Banerjee: Then we should be allowed to be given the Rules book.

Mr. Speaker: Yes. Shri Mukerjee.

Shri H. N. Mukerjee: On a point of order.

Shri Hem Barua: Here is a Minister who has tried to evade questions.

Mr. Speaker: I have called Shri Mukerjee.

Shri H. N. Mukerjee: Though I cannot quote a particular rule, I am asking for your direction.

Mr. Speaker: Then he need not say it is a point of order.

Shri Shinkre: Point of clarification.

Shri H. N. Mukerjee: The question relates to the statues of Mahatma Gandhi and Netaji Subhas Chandra Bose. The answer is laid on the Table of the House, and, as Shri Kamath has informed you, it makes no mention of Netaji Subhas Chandra Bose. The implication, obviously, is that they are not interested in a statue of Netaji Subhas Chandra Bose. They could have said it, but they dare not say that. Do they have the right to answer a part of a question and refuse to answer a part of the question, thereby reflecting their mentality in regard to this matter?

Shri Hari Vishnu Kamath: Their jaundiced mentality, jaundiced outlook, biased outlook.

Shri Hem Barua: In this connection, may I submit that there has been a feeling in the country that Netaji Subhas Chandra Bose has been put in cold storage by this Government. Here is a Government which has refused to give a reply to that part of the question. What steps do you take against this Minister for trying to bypass your authority and the authority of this House?

Shrimati Renu Chakravartty: It is for you to rule this, that everybody has to answer the full question.

Mr. Speaker: But if the Members do not allow me, what can I do?

Shri Hem Barua: We have allowed you.

Mr. Speaker: No, you never allowed me. In spite of my protests and in spite of my requests, he would continue speaking.

Shri Hem Barua: No, we did not do that.

Mr. Speaker: That is not fair. I cannot allow it.

Shri S. M. Banerjee: This Government is allergic to Netaji.

Mr. Speaker: Can I dismiss the Government if it is allergic?

Some hon. Members: Yes.

Shri Hari Vishnu Kamath: You can rebuke them, pull them up.

Shri Hem Barua: You can admonish them, take them to task.

Mr. Speaker: I cannot, it is for the House to do that.

श्री भागवत झा झाड़ा : ऐसा लगता है कि इन्हीं को प्रेम नेता जी से है हम लोगों को नहीं है ।

एक माननीय सदस्य : जवाब है इसमें ?

Mr. Speaker: It is proper that I should sit down and allow everybody to have his say. I am not now allowing anybody. If all sit down, then I can take up the business.

श्री बागड़ी : मैं तो निकाला जा सकता हूँ

अध्यक्ष महोदय : बागड़ी जी आपने क्या कहा है ?

श्री बागड़ी : इन्होंने कहा है कि मैं निकाला जाऊंगा । मैंने कहा है कि मुखजी साहब नहीं निकाले जायेंगे ।

अध्यक्ष महोदय : निकाला जान या न निकाला जाना आपके बस की बात है । आप कोशिश करते हैं कि आप निकाले जायें । मेरी कोशिश यह होती है कि आप क्या कोई भी न निकाला जाए । आप तो कोशिश करते हैं कि मैं मजबूर हो जाऊँ आपको निकालने के लिए ।

This is a fair demand that when a question has been put clearly and two names have been mentioned, the answer ought to have been given, the answer should be complete. That the Minister should take care of. When the question is specific, the answer also must be specific.

The Question Hour is over.

Shri Nanda: Sir, I wanted to make a clarification because there was a per-

sonal aspect. I released the stamp in memory of Netaji Subhas Chandra Bose. I did it sometimes back, on the 23rd January. How much we care for that revered memory—nobody has any right to question that. (*Interruptions*).

Shri Hari Vishnu Kamath: But your statement is here.

Mr. Speaker: Order, order.

Shri S. M. Banerjee: We do not tolerate such arrogance. Patriotism is not their monopoly.

Shri Hari Vishnu Kamath: They are protesting too much; they ought to be ashamed of themselves. It is hypocrisy; nothing else.

Shri A. P. Sharma: He should be named. . . . (*Interruptions*).

Mr. Speaker: Order, order. Short Notice Question.

An hon. Member: He has said something which he ought not to have said.

Mr. Speaker: If my authority is not respected then this House cannot function.

Shri Dinen Bhattacharya: The Minister violated the Speaker's direction.

Mr. Speaker: There is another hon. Member getting up. I will have to take strong action if somebody who has not done something earlier is caught, I will be blamed that I was harsh on him. . . . (*Interruptions*).

Shri Hem Barua: Somebody from the Congress Party shouts at us; get out; we agree to get out a hundred times if you want us to get out, Sir.

Mr. Speaker: Is this the manner in which the proceedings should be conducted?

Shri Hem Barua: Why should they shout like that?

Mr. Speaker: If someone shouts like that, can that be answered in this manner?

Shri Hem Barua: They should be paid back in the same coin.

Mr. Speaker: I am surprised that senior Members should behave like this in this House.

Shri Hem Barua: We are provoked to that state of affairs.

Mr. Speaker: Short notice question.

12 hrs.

SHORT NOTICE QUESTION

Manuscript of "Gitanjali"

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S.N.Q. } **Shrimati Renu Chakravarty:**
 } **Shri Hari Vishnu Kamath:**
 1. } **Dr. Ranen Sen:**
 } **Shri Mohammad Elias:**

Will the Minister of Education be pleased to state:

(a) whether the manuscript of Ravindranath Tagore's "Gitanjali" is in danger of going out of the country by being sold to a U.S. citizen for 1 lakh rupees;

(b) whether Government propose to protect this national treasure and ensure that such rare manuscripts remain in India; and

(c) if so, how?

The Minister of Education (Shri M. C. Chagla): (a) No, Sir. The original manuscript is still in Santiniketan and is in no danger of being sold abroad.

(b) and (c). The question of preventing the export of such national treasures by amending the Antiquities (Export Control) Act is under examination by Government.

Shrimati Renu Chakravarty: Do Government propose to acquire the original manuscripts and first editions of the rare books by famous national poets like Tagore, Bharathi and others and preserve them in the national museum, or, in the case of Tagore, in the Tagore Museum in the University of Tagore at Jorasanko?

Shri M. C. Chagla: I understand that the original manuscript was given by

Tagore to Dr. Kshiti Mohan and is in possession of his son. We have been trying to persuade him to sell this but he will not agree.

Shrimati Renu Chakravarty: Beyond just amending the Act which has just now been referred to by the hon. Minister, what other steps do Government propose to guarantee that such national treasures do not go out of India and that we make a special effort to acquire them and keep them in our national museums?

Shri M. C. Chagla: The most important thing is to see that they do not leave the country. For that purpose, we have to amend the Antiquities Act. A Bill would be introduced very soon in the Rajya Sabha. With regard to the second question, once we have prevented its going out, we would certainly take every action possible to acquire them for our museums.

Shri Hari Vishnu Kamath: With reference to part (b) of the question which refers to "such rare manuscripts", may I ask how many manuscripts, ancient and modern, have found their way into Britain—the British Museum,—into Germany and the United States of America partly owing to national indifference to such treasures, but mainly due to the Government's morbid desire to earn foreign exchange by hook or by crook?

Shri M. C. Chagla: That is a serious reflection on Government. It is not worthy of my hon. friend.

Mr. Speaker: He can reply in equally strong words that it is wrong. (Interruption). I will get the answer.

Shri Nath Pai: He does not want to.

Mr. Speaker: He has taken objection to the language that was used.

Shri Hari Vishnu Kamath: He has taken objection; you, Sir, did not take objection. It is perfectly a parliamentary expression—"by hook or by crook". I have used it here a hundred times.